

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1**

(MP) IA 130 of 2020 in TP 125 of 2019 [CP(IB) 159 of 2018]

IA 131 of 2020

IA 50 of 2020

IA 53 of 2020

IA 56 of 2020

**Coram: Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.10.2020**

Name of the Company:

Harshad V Vora

V/s

Bhagwan Motors Pvt Ltd

Section:

9 IBC, 2016

ORDER

Learned Counsel Mr. Anand Prabhawalkar appeared for the Applicant. Learned Counsel Mr. Urvesh Gor appeared for the Respondent no. 4 in IA No. 53 & 56 of 2020.

IA No. 130 of 2020 & IA No. 131 of 2020 is filed by the Resolution Professional under Section 43 & 66 of the Insolvency & Bankruptcy Code, 2016. We direct Resolution Professional to serve Notice once again to the Respondents and to file affidavit of proof of service within two weeks.

IA No. 50 of 2020 is filed under Section 66 of the Insolvency & Bankruptcy Code, 2016.

Learned Counsel Mr. Sagar Bansal appeared for the Respondent. He undertakes to file Vakalatnama within seven days and seeks some time to file Affidavit-in-reply.

The Respondent to file Affidavit-in-reply within **seven days** by serving advance copy to the other side.

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IA No. 53 of 2020 is filed by the Resolution Professional for order of liquidation. We direct Resolution Professional to serve Notice once again to the Respondents and to file affidavit of proof of service within two weeks.

IA No. 56 of 2020 is filed by the Resolution Professional under Section 66 of the Insolvency & Bankruptcy Code, 2016. We direct Resolution Professional to serve Notice once again to the Respondent and to file affidavit of proof of service within two weeks.

All the IAs are stands adjourned to 13.11.2020.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 8th day of October 2020.


(MADAN B GOSAVI)
MEMBER (JUDICIAL)